

THE DELHI APPROPRIATION (NO. 1) BILL, 2013

The Delhi Appropriation (No.1) Bill, 2013

Enacted by the Legislative Assembly of the National Capital Territory of Delhi for the financial year 2012-13.

Enacted by the Legislative Assembly of the National Capital Territory of Delhi for the Sixty-fourth Year of Independence of India.



**(As passed in the Legislative Assembly of the
National Capital Territory of Delhi on 20th March, 2013)**

THE DELHI APPROPRIATION (NO. 1) BILL, 2013

A
BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2012-13.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty fourth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 1) Act, 2013.

issue of

Rs. 1079,85,00,000/-

from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2012-2013

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees one thousand seventy nine crore eighty five lac only towards defraying the several charges which will come in the course of payment during the financial year 2012-2013 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



THE SCHEDULE

(See sections 2 and 3)

(Rs. in thousands)

		Sums Not Exceeding		
DEMAND NO	SERVICES AND PURPOSES	Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2	3	4	5
1	Legislative Assembly Revenue
2	General Administration Revenue	7200	3570	10770
3	Administration of Justice Revenue	202	..	202
4	Finance Revenue	30000	..	30000
5	Home Revenue	2900	800	3700
	Capital	10000	..	10000
6	Education Revenue	2300	12848	15148
	Capital	100	..	100
7	Medical and Public Health Revenue	1700	500	2200
	Capital	100000	..	100000
8	Social Welfare Revenue	2580994	1806	2582800
	Capital	4414500	..	4414500
9	Industries Revenue	900	..	900
10	Development Revenue	3095180	..	3095180
	Capital	528700	..	528700
11	Urban Development and Revenue	2200	..	2200
	Public Works Capital	2100	..	2100
12	Loans Capital
13	Pension Revenue
Total		10778976	19524	10798500



This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 20th March, 2013.

I hereby certify that the Bill is a Money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991.

DELHI
Dated the 20th March, 2013


(Dr. Yoganand Shastri)
Speaker,

Legislative Assembly of the National
Capital Territory of Delhi

